Central Administrative Tribunal Madras Bench

MA/310/00194/2019 (in)(&) OA/310/00414/2019

Dated Monday the 1st day of April Two Thousand Nineteen

PRESENT

Hon'ble Mr. T.Jacob, Member(A)

- 1. G.Swaminathan
- 2. Y.Habiboulla
- 3. S. Velmurugan
- 4. R.Thiruvengadapathy
- 5. C.Vinoth
- 6. B.Keerthivasan
- 7. D.Natharajan
- 8. S.Royappan
- 9. G.Sudhakaran
- 10.B.Govindasamy
- 11.K.Karthikesan
- 12.R.Rajendran
- 12.K.Rajenuran
- 13.B.Rajakumar
- 14.K.Madhan
- 15.C.Pakiyaraj
- 16.R.Albert
- 17.M.John
- 18.S.Kaliaperumal
- 19.R.Senthilmurugan
- 20.R.Selvaraj
- 21.N.Thiravidamany
- 22. V. Ganesh Babu
- 23.R.Mahendiran
- 24.R.Satheesh Kumar
- 25.K.Shanmugam
- 26.M.Kamaraj
- 27.M.Rethinam
- 28.G.Kanniappan
- 29.M.Rajkumar
- 30.R.Punithamathavan

- 31.N.Senthil Kumar
- 32.H.Shakkim Ahamed
- 33.P.Jayanthy

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- 34.A.Thirugnanasambantham
- 35.H.Syed Mubarak
- 36.M.Soucenadane
- 37.R.Savarirajan
- 38.A.Agashttena
- 39.K.Aburva Chinthamani
- 40.K.Saravanan
- 41.D.Chandra
- 42.R.Govindammal
- 43.A.Meena @ Vijayalakshmi
- 44.S.Jayakumari
- 45.N.Padmavathi
- 46.P.Kesavan
- 47.S.James
- 48.P.Senthilkumar
- 49.R.Velmurugan
- 50.K.Karthiguayan
- 51.G.Sundararaman @ Janakiraman
- 52.P.Manogaran
- 53.G.Rajendran
- 54.R.Anburaj
- 55. Uthandy. S
- 56.J.Sakthivel
- 57. Sivasakthivel
- 58.K.Prakash
- 59.K.Paramasivam
- 60.D.Devaselvam
- 61.A.Anandhan
- 62.S.Albert
- 63.G.Kandavel
- 64.P.Renganathan

.. Applicants

By Advocate M/s.V.Vijay Shankar

Vs.

1. The Union of India, rep by its
Under Secretary to Government (Works),
Public Works Deaprtment,
Government of Puducherry,
Secretariat, Puducherry 605 001.

2. The Chief Engineer,

Central Office, Public Works Department, Puducherry.

.. Respondents

ORAL ORDER

[Pronounced by Hon'ble Mr.T.Jacob, Member(A)]

MA for joining the applicants together and filing a single application is allowed.

2. Heard. The applicants have filed this OA seeking the following relief:-

"to grant arrears of wages for paid weekly off after 6 days of continuous work and for work on national holiday and grant the applicants the schedule of wages sanctioned to other Full Time casual employees of the Government of Pondicherry in the light of the representation dated 07.11.2018 made by the applicant and in the light of the order of this Tribunal in OA 839/2017 and G.O.Ms.No.35 dated 25.10.2013 and pass such other order or orders as may be deemed fit and thus render justice."

3. Learned counsel for the applicants submits that the applicants are working as MTS in Pondicherry PWD Department. They were initially appointed as Full Time Casual Labourers in the Public Works Department and were engaged continuously from the year 2005. As per the Government guidelines, the applicants are entitled for payment of wages for Sundays and national holidays. It is submitted that similarly placed persons who had approached this Tribunal in OA 839/2017 had been paid the arrears of wages. Since the applicants are similarly placed persons, they made Annexure A8 representations for grant of arrears of wages for paid weekly off after 6 days of continuous work and for work on national holiday and to grant the schedule of wages sanctioned to other Full Time casual employees of the Government of Pondicherry in the light of the order of this Tribunal in OA 839/2017 and G.O.Ms.No.35 dated 25.10.2013, which are still pending for consideration of the

respondents. It is submitted that the applicants would be satisfied if the competent authority is directed to consider Annexure A8 representations in accordance with law and as per the extant instructions on the subject and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

- 4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A8 representation of the applicants comprehensively dealing with all the points raised therein and pass a detailed and speaking order in accordance with law and as per the extant instructions on the subject within a period of three months from the date of receipt of a copy of this order.
- 5. OA is disposed of with the above direction at the admission stage.

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